

### Exports of Products of Small and Tiny Units

2501. SHRI A. CHARLES: Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal to encourage the export of products of the small and tiny units by the Export Import Bank; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). Exim Bank supports exports of Small-scale and tiny units as also of other industries through its various programmes. Two of the these programmes, exclusively designed for Small Scale units are mentioned below:

- (i) 100% funding support by the Exim Bank to Commercial banks through rediscounting of export bills of small scale units and;
- (ii) Term-Loans extended by the Exim Bank under Export Marketing Funds at a concessional interest rate of 13.5% to Small-Scale units, enabling them to enhance their export production capabilities through import of technology and plant & machinery for modernisation/ expansion.

### National Equity Fund Scheme

2502. SHRI PRAKASH V. PATIL: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the scope of National Equity Fund Scheme has been enlarged and equity assistance under the scheme reduced;

(b) if so, the details thereof and the reasons therefor;

(c) whether the equity assistance scheme will now be operated through banks also; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The ceiling on capital cost of projects eligible for assistance under the National Equity Fund Scheme (NEFS) has been raised from Rs.5 lakhs to Rs. 10 lakhs. Simultaneously the equity type of assistance available under the Scheme has also been doubled from Rs.75,000 to Rs. 1.50 lakhs per project. Thus the equity assistance under the scheme has been increased, and not reduced. The scope of NEFS has been enlarged in pursuance of the policy measures announced by the Government on 6.8.1991 for promoting and strengthening small, tiny and village enterprises.

(c) and (d). NEFS is now operative through commercial banks as well as State Financial Corporations, twin function State Industrial Development Corporations and Scheduled Urban Co-operative Banks.

### Development of National Highways in Orissa

2503. SHRI K. PRADHANI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government of Orissa has submitted a detailed plan for development of National Highways in Orissa during Eighth Plan period; and

(b) if so, the details thereof and decision taken by the Union Government so far as the question of approval as well as outlay for the Eighth Plan period is concerned?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Yes, Sir. The Government of Orissa had projected a requirement of Rs.441.05 crores (Rs.406.81 crores for Roads and Rs.34.24 crores for Bridges) for development of existing National Highways during VIIIth Plan (1992-97). The outlay for National Highway for the entire country including Orissa would be known after VIIIth Plan is finalised by the Planning Commission and sectoral allocations are made.

#### **Taxing of Gems and Jewellery of Late Nizam of Hyderabad**

2504. SHRI MOHAN SINGH: Will the Ministers of FINANCE be pleased to state:

(a) the number of items of gems and jewellery declared by the late Nizam of Hyderabad as "heirloom" items to get exemptions under the Wealth Tax Act, 1957 and their total value; and

(b) the number of items of gems and jewellery belonging to the late Nizam of Hyderabad for which his successors have been taxed so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). 26 items valued at Rs. 40.05 lakhs were declared as heirloom items by the late Nizam of Hyderabad. In the Assessment year 1957-58, 808 items of the late Nizam (excluding 26 items declared as heirloom) were taxed. Nawab Mir Barkat Ali Khan, the eldest male descendant in the direct male line, succeeded him on 24.2.1967. He received the heirloom jewellery from the trustees of HEH the Nizam's Jewellery Trust on 10.2.1972 after the abolition of the privileges of the ex-Rulers by the Government of India. In the Assessment year 1972-73, he claimed exemption for the heirloom jewellery but offered for tax the

other items of jewellery with him. Assessments have been made accordingly thereafter.

#### **Economic Condition of Handloom and Powerloom Weavers**

2505. SHRI ARJUN CHARAN SETHI: Will the Minister of TEXTILES be pleased to state:

(a) whether the economic condition of the powerloom and handloom weavers in the country is fast-deteriorating;

(b) whether the Government of Orissa has proposed certain measures to help these weaker sections of the society;

(c) if so, the steps taken or proposed to be taken by the Government in this regard; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) The recent increase in yarn prices had rendered the handloom and powerloom textiles costlier thereby affecting their marketability leading to temporary under-employment among the weavers. Necessary corrective action has already been taken to the ease the situation and to the bring about stability in yarn prices.

(b) and (c). The State Government of Orissa has informed that there is no specific report on deterioration of economic condition of handloom and powerloom weavers in the State. However, Central Government has formulated and announced a new scheme entitled "Margin Money for Destitute Weavers" for implementation during the current financial year for the benefit of handloom weavers living below the poverty line in all the States of the country. The Government of Orissa is implementing a number of